

National Company Law Appellate Tribunal, New Delhi

Principal Bench

Company Appeal (AT) (Ins) No. 611 of 2019

IN THE MATTER OF:

TUF Metallurgical Pvt. Ltd.

...Appellant

Vs.

Wadhwa Glass Processors Pvt. Ltd.

...Respondent

Present:

For Appellant: Mr. Vaibhav Mahajan, Advocate.

For Respondent: Mr. Debopriyo Moulik and Mr. Sushant Mahajan, Advocates.

ORDER

(Through Virtual Mode)

27.01.2021: Heard the Learned Counsel for the Appellant and the Learned Counsel for the Respondent.

List this Appeal on **08th February, 2021**.

On that day Learned Counsel for the Appellant is directed to inform this Tribunal after ascertaining the status of the case of **Anil Ambani & Ors.** pending before the Hon'ble Supreme Court.

Wherein the provision of IBC have been invoked against the personal guarantor independently, when Application under Section 7 & 9 of IBC Code is pending.

Learned Counsel for the Appellant will also place the Judgement of Division Bench of this Tribunal in the matter of **State Bank Of India Vs. Athena Energy Ventures Pvt. Ltd.** in Company Appeal (AT) (Ins) No. 633 of 2020 on that day.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**